

Awareness about Health Scheme among Tribal Women

1061. SHRI DILIPBHAI PANDYA :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

- (a) whether Government has taken note of the low level of awareness about health schemes among the tribal people particularly amongst the women;
- (b) if so, whether the Ministry of Tribal Affairs coordinates with Ministry of Health and Family Welfare on health issues of tribal women particularly disorders like sickle cell etc.;
- (c) if so, the details thereof; and
- (d) the steps taken by the Ministry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA) : (a) Yes, Sir.

(b) to (d) There is a Coordination Committee for monitoring the planning and progress of the schemes/programmes being implemented for overall development of Scheduled Tribes. This Coordination Committee is chaired by Secretary, Tribal Affairs. During the Coordination Committee meeting held in September, 2011, the problems of Sickle Cell anemia, Malaria and TB in tribal areas were taken up with the Ministry of Health and Family Welfare. The issues of tribal health particularly TB and Malaria control in tribal areas were discussed again in the meeting of the Coordination Committee held in February, 2012. As per the information received from the Ministry of Health and Family Welfare, a Plan of Action of Genetic Blood Disorders including Sickle Cell Disease has been submitted to the Planning Commission.

Sexual exploitation of Jarwa women by police personnel

†1062. SHRI KAPTAN SINGH SOLANKI :

SHRIMATI HEMA MALINI :

SHRI PRABHAT JHA :

Will the TRIBAL AFFAIRS be pleased to state :

- (a) the action taken by Government on the report 'sub group of Experts on the Jarwa' issued by the Central Government;
- (b) whether it is a fact that it has been clearly mentioned at page No. 10 of this report that police personnel themselves sexually exploit some Jarwa young women who live near the police posts;
- (c) if so, details thereof; and
- (d) whether Government has fixed any responsibility in this matter?

† Original notice of the question was received in Hindi

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA) : (a) The Sub-Committee of the Expert Committee to review the existing policy on Jarawa tribe of Andaman Islands constituted by the Central Government has not submitted any report to the Central Government. However, a 'Group of Experts' to get perceptions of Jarawa tribe, constituted by the A&NI Administration had submitted its report. The report of Group of Experts was considered by the 'Sub-Committee of the Expert Committee' in its meeting held on 14-10-2011. It was decided that at present there is no need for a change in the policy.

(b) to (d) There is no mention at page No. 10 of this report that police personnel themselves sexually exploit some Jarawa young women who live near the police posts. However, some objectionable video footage about the Jarawa tribes were shown in the media on 11-01-2012 and 05-02-2012. The A&NI Administration have informed that two cases have been filed under section 292 IPC r.w.s. 67 IT Act, 2000, 3(1)(iii) of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and 7/8 of Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956. Four persons have been arrested in this connection, including two policemen. The Policemen have been placed under suspension for dereliction in the discharge of their duties and departmental enquiry has been initiated against them. Other measures taken by the UT Administration includes reduction of the number of convoys from 8 to 4 on each side on the Andaman Trunk Road (ATR) which passes through the Jarawa Reserve and strict regulation of traffic on ATR; cautioning tour operators to desist from promoting Jarawa tourism conducting awareness programmes among settlers and ATR users from time to time; display on signboards DO's and DON'Ts and strengthening Andaman Adim Jati Vikash Samiti (AAJVS) for protection of aboriginal Tribes including Jarawas.

Criminal activities against Scheduled Tribes

1063. SHRIMATI T. RATNA BAI :

Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the steps Government is taking to counter the rising incidence of criminal activities against Scheduled Tribes in the country, specifically in Andhra Pradesh where 13.7 per cent of all such crimes occur;

(b) the details thereof;

(c) the percentage of the crimes reported against Scheduled Tribes communities that are resolved conclusively; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA) : (a) and (b) As informed by Ministry of Home Affairs and National Crime Records Bureau :